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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH-

Registration No. 1215 of 1986

(0.S.403 of 1985)

Mst. Rasida Begum and Ors. ... Applicants

Versus

Union of India and Ors. .. Respondents

Hon ble Mr. A.B. Gorthi, Member (A)

(By Hon ble Mr. A.B. Gorthi, Member (A))

Suit No. 403 of 1985 filed in the court of Munsif Shahjahanpur by Smt. Rasida Begum and her four children claiming family pension has been transferred to the Tribunal Under Section 29 of the Administrative Tribunals Act 1985.

had two wives. He seems to have divorced his first wife Smt. Shahida Khatoon whose son Shakeel Ahmed is defendant no.5. His second wife Smt. Rasida Begum and her children are the plaintiffs in this case. On account of the developments took place since the filing of the suit in the year 1985, the position that emerges is that Sri Shakeel Ahmed defendant no.5 has not only attained majority but also relinquished his claim for family pension by means of an affidavit which he filed in

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in compliance with an order passed by the Tribunal on 18.12.1991. There is thus hardly any dispute now left to be determined. The plaintiff Smt. Rasida Begum becomes entitled to the entire family pension in accordance with the C.C.S.(Pension) Rules 1972. The defendants are therefore hereby directed to pay the family pension due to the plaintiff in accordance with the rules within a period of 3 months from the date of communication of this order.

3. The suit is decreed in the above terms without any order as to costs.

Member (A)

Dated:21st February, 1992:

(UV)